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Title: Need to take measures to desist Tamil Nadu Government from implementing board examination for 5<sup>th</sup> and 8<sup>th</sup> standards..

**SHRI A. RAJA (NILGIRIS):** Sir, the Government has drafted a new education policy which is under serious consideration of the Government. In this connection, the opinions are divided. So many issues and views have been received by the Government and they are under its consideration.

In the meanwhile, the Government of Tamil Nadu has decided to implement the new education policy by imposing the board examination for 5<sup>th</sup> and 8<sup>th</sup> standards in the middle of the year.

This august House enacted the Right to Education Act and this Act is in force. Section 29 of the Act mandates continuous and comprehensive evaluation to enhance both learning and inclusion. As against the mandate of the Right to Education Act, the decision of the Tamil Nadu Government to have board examination for 5<sup>th</sup> and 8<sup>th</sup> Standards is not only against the law but also causes injustice to the students whose parents are living at the lowest ebb of the social order.

Its consequences would be the greatest negative impact on the disadvantaged and marginalised groups like first-generation learners, tribals, Dalits and Adivasi students, whose mother tongue is not the language of instruction at schools. Children with disabilities will also face difficulties in availing inclusive education because of the system's

emphasis on outcome-oriented learning. Similarly, girls will be at a risk of being pushed out.

I urge upon the Central Government to intervene in the matter immediately whereby the Government of Tamil Nadu should be desisted from implementing board examination for 5<sup>th</sup> and 8<sup>th</sup> standards.

**माननीय अध्यक्ष :**

श्री डी.एन.वी. सेंथिलकुमार एस. को श्री ए. राजा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।